

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 809 of 2020

IN THE MATTER OF:

Palm Products Pvt. Ltd.

...Appellant

Versus

T.V.L. Narsimha Rao & Anr.

...Respondents

Present: -

For Appellant: Mr. Bhavya Sethi and Mr. Rishav Banerjee, Advocates

For Respondent: Mr. TVL Narsimha Rao, (Party in Person, R-1)

Mr. Shambo Nandy, Advocate for R-2

O R D E R

(Virtual Mode)

15.12.2020 Reply Affidavit filed by Respondent is taken on record.

Learned Counsel for the Appellant does not intend to file Rejoinder.

Resolution Professional is Present.

Parties may file short Written Submissions not more than three pages alongwith compilation of relevant Judgments within two weeks.

Post the matter 'For Admission (After Notice) on **28th January, 2021.**

**[Justice Bansi Lal Bhat]
The Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

SC/ gc